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Central Administrative Tribunal
Principal Bench

O.A. No. 450 of 1998

New Delhi, dated this the 19th February, 2002.

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE MR. KULDIP SINGH, MEMBER (J)

1. Narora Atomic Power Station Officers' Association through its Executive 1Member
Shri S.B.Chaudhary,
NAPP Township,
Narora-202389
Distt.Bulandshahr (UP)
2. Shri S.B.Chaudhary,
S/o Shri Satya Narayana Chaudhary,
R/o C-2/2, NAPS Township,
Narora
Distt.Bulandshahr(UP).
3. RAPP 3 to 8 Officers' Association through its President
Shri Arjun Ram,
PO Anushakti
(Via Kota) 323303
State of Rajasthan.
4. Arjun Ram,
S/O Shri Ganpat Ram,
R/O IV-5A, Anu Kiran Colony,
Via Kota,
State of Rajasthan
(By Advocate: Shri Rajeev Mehta) ... Applicants.

Versus

1. Union of India
represented by
Secretary,
Deptt. of Atomic Energy,
Anu Shakti 1Bhawan,
CSM Marg,
Mumbai-400039
2. Nuclear Power Corporation of India Ltd.,
through its
Chairman & Managing Director having its
Registered Office at 424-425, World Trade Centre,
Barakhamba Road,
Connaught Place,
New Delhi-110 001
(By Advocate: Shri VSR Krishna) ... Respondents.

ORDER (Oral)

S.R. ADIGE, VC (A)

Heard both sides.

2. In respect of the surviving applicants in the present OA, applicants' counsel avers that the principal grievance is that respondents have not issued appropriate orders in the background of OM dated 24.12.97 (Annexure A-1) listing out the options available to Central Govt. employees on deputation from DAE to NPCIL.

3. From the aforesaid OM dated 24.12.97, it is clear that three options were available to these employees, namely

(1) to get absorbed in NPCIL w.e.f. the revised date i.e. 1.1.98. Such of those deputationists who did not exercise any specific option to join NPCIL or otherwise would be deemed to have opted for reversion to the department/surplus staff cell.

(2) to remain on permanent deputation without deputation allowance.

(3) to be transferred to any of the constituent units of the Deptt. of Atomic Energy and if no vacancies were available in these units, to be transferred to the surplus staff cell.

4. As the applicants in the OA are an Association and respondents' counsel Shri Krishna informs us that the exact status of each of the members of the Association is not immediately known to respondents, we dispose of the OA with a direction to respondents that in the event the existing applicants represented by their counsel Shri Rajiv Mehta submit self contained representations to respondents, drawing attention to the options already exercised by them, (if they have not filed such

representations already) within 2 months from the date of receipt of this order, respondents should consider and dispose of those representations in accordance with their own OM dated 24.12.97 and any subsequent instructions, if any, in this regard, as expeditiously as possible and preferably within 3 months from the date of receipt of such representations.

5. The OA is disposed of accordingly. No costs.


(KULDIP SINGH)
Member (J)


(S.R. Adige)
Vice Chairman (A)

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